

(9)

Contd.

States that he is considering ~~it~~ requesting the Chairman, to transfer this case to the Allahabad Bench.

In view of this position, Call the case for directions before the Tribunal on 6.12.1989.


(P. S. CHAUDHURI)

Dated: 6.12.89.

M(A)

Letter dtd. 25.11.89 received from the applicant is put up for perusal.

884
5/12/89

None present for the applicant. Mr. R.K. Shetty for the respondents showed us the fresh order dated 1.11.89 which according to him is served on the applicant.

The applicant has sent an application dated 25.11.89 for excusing his absence today and for fixing a date for hearing between 15.1.1990 to 30.1.1990. But on 6.11.89 he had stated that as he is now residing at Varanasi, he was considering requesting the Chairman for transferring the case to Allahabad Bench.

The applicant be informed to make an application to the Chairman of this Tribunal for

Contd.

(10)

Contd.

transferring this case to
Allahabad Bench, if he so
wants.

Keep this case for
direction on 11.4.1990.

(M.Y. PRIOLKAR) (M.B. MAJUMDAR)
M(A) M(T)

Dated: 11/4/90:

None present for the applicant.
Respondents by Mr. P.R. Shetty holding
the brief of Mr. R.R. Shetty.

The applicant has sent a
letter dt. 26/12/89 to the Chairman
requesting that this application
be transferred to the Allahabad
Bench.

In view of this position, S.O.
to 20/7/90 for directions.

Respondents oppose the
transfer of this case, if
any such appln. is recd.
by the Registry (Vide
Letter from ALU. for Regd.
dt 1-1-91) on concp
side

9-1-91

(T.S. OBEROI) (P.S. CHAUDHURI)
M(T) MCA)

Date: 20.7.90
None appears for the applicant.
Mr. R.K. Shetty for the respondents.
Matter may be kept on sine die
list.

(M.Y. PRIOLKAR) (A.P. BHATTACHARYA)
M(A) M(T)

11

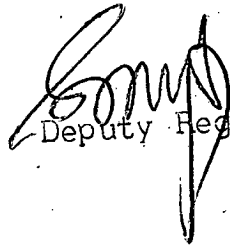
Per Tribunal

2/3/93

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter be taken out from Sine-die list. Fixed for final hearing on 29/6/93

Issue notices to the parties as per order dated

Notice is issued to both the party on 22-3-93


Deputy Registrar

Notice dt. 22-3-93
served on R. No. 4
dt. 2-4-93

pw

Notice dt. 22-3-93
issued to applicant
decd. back income
under postal remove
'Not known'

MO

Notice dt. 22/6/93
served on R. No. 4
vide his letter
dt. 10/5/93.

Per Tribunal

Date

Applicant in person by
Advocate Respondent by
Council

None
R.K. Shetty
15 functioning
26/8/93

The matter adjourned to
for final hearing
Issue notice
to the applicant

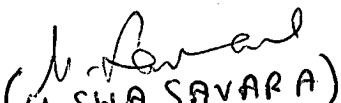

Registrar

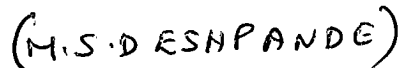
Date: 26-8-93 [Per M.S. Deshpande, V.C.]

None for the applicant.
Mr. R.K. Shetty for the respondents.

Application dismissed
in default of appearance of
the applicant.

No order as to costs.


(USHA SAVARA)
MCA


(M.S. DESHPANDE)
V.C.